

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of October, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.10.2025 Wednesday At 10.30 P.M. Miscellaneous Petitions	1.	828/AT/2025	SJVNREIA	Application under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects with 600 MW/2400 MWh Energy Storage Systems (ESS) anywhere in India.
	2.	811/MP/2025 alongwith IA No 87/2025	MSEDCL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of this Commissions Order dated 17.04.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022. (Interlocutory Application seeking interim reliefs) <i>(On admission)</i>
	3.	834/MP/2025	NEEPCO	Petition for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station (2 X 23 MW = 46 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. <i>(On admission)</i>
	4.	835/MP/2025	ASHL	Petition under Section 79(1)(c) & 79(1)(k) of The Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 11 & 12 of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Regulation 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (GNA Regulation 2022) and any other relevant laws seeking inter alia the approval of the metering scheme proposed by the petitioner in relation to the BESS project being set-up pursuant to Regulation 5.2 of the GNA Regulations, 2022 to optimize the of usage already granted connectivity quantum of 1200 MW to the petitioner / ITS SPVS. <i>(On admission)</i>
	5.	787/MP/2025	PBTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020 (TSA) seeking condonation of time overrun & consequent extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escapable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited (PBTL). <i>(On admission)</i>
	6.	788/MP/2025	DBPL	Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioners coal based Thermal Power Plant in terms of the orders dated 13.08.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 (Suo-Moto) and Petition No. 4/SM/2024 (Suo-Moto) respectively. <i>(On admission)</i>
	7.	777/MP/2025	NLDC	Petition under Regulation 9 (7) of CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Para 9.3 of the CERC Approved Detailed procedure for recovery of charges in case of

				deficit in the Deviation and Ancillary Pool Account dated 15.10.2024 and the directions issued by CERC in Petition No. 01/SM/2025 regarding Recovery of Legacy Dues in pursuance of DSM Regulations, 2024. <i>(On admission)</i>
	8.	837/MP/2025 alongwith IAs Nos. 100/2025 & 101/2025	SRIPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission power to relax and seeking appropriate relief for retention and extension of its 400 MW connectivity at Solapur Sub-Station, operationalized by 31.03.2025, on account of delay in commissioning of its 500 MW installed capacity Hybrid Renewable Energy Project. (Interlocutory applications for urgent listing and interim reliefs. <i>(On Admission)</i>)
	9.	780/TD/2025	AGEPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	10.	778/TD/2025	EPSPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
	11.	584/MP/2025 alongwith I.A. No.63/2025	HZL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 10, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking deferment of the Start Date of the Hindustan Zinc Limited's 250 MW GNARE intimated vide notices dated 25.02.2025 and 25.03.2025 issued by Central Transmission Utility of India Limited, and quashing of the Central Transmission Utility of India Limited's notice dated 23.04.2025 and the National Load Despatch Centre's Notification of Transmission charges payable by DICs for Billing Month of May, 2025 dated 28.04.2025 imposing arbitrary and illegal financial liabilities (Interlocutory application bringing on record subsequent developments, and seeking interim relief and urgent listing).
	12.	674/RC/2025	IEX	Petition in compliance with the directions issued by the Central Electricity Regulatory Commission in Order dated 28.4.2025 in suo-motu Petition No. 08/SM/2024 for approval of the prespecified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Indian Energy Exchange Limited.
	13.	753/RC/2025	HPEL	Petition in compliance of the directions issued by the Commission vide order dated 28.4.2025 in suo-motu Petition No. 8/SM/2024 for approval of the pre-specified slots in Term Ahead Market (TAM), Green Term Ahead Market (G-TAM) and High Price Term Ahead Market (HP-TAM) on Petitioner's Exchange Platform.
	14.	754/RC/2025	PXIL	Petition under Section 66 of the Electricity Act, 2003 and in compliance with directions issued by Central Electricity Regulatory Commission in order dated 28.4.2025 in Petition No. 8/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Power Exchange India Limited.
	15.	830/MP/2025	RNGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notice dated 04.09.2025 issued by Central Transmission Utility of

				India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity.
14.10.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	14/RP/2025 in 87/AT/2025	NHPC	Review of the order dated 19.06.2025, passed by the Commission in Petition No. 87/AT/2025 titled as NHPC Limited v. M/s Jevargi Solar Power Private Limited and Ors. (On admission)
	2.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	3.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	4.	229/2010	APCPL	Approval of tariff of Indira Gandhi Super Thermal Power Project, Stage-I (3x500 MW) for the period from date of commercial operation of Unit-I to 31.3.2014. (Remand Matter)
	5.	686/TL/2025	BAPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner IV Transmission Limited to implement transmission project "Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220kV Bikaner-IV PS under "Regulated Tariff Mechanism" (RTM) Mode.
	6.	689/TL/2025	RIVH1PTL	Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Kurawar Transmission Limited to implement transmission project "Network expansion at 765/400/220kV Kurawar S/s for drawl of power by MPPTCL".
	7.	41/MP/2014	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand)
	8.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	9.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	10.	305/MP/2015	APNRL	Implementation of APTEL judgement dated 04.09.2025 in appeal no 143 of 2020 and 66 of 2022 challenging the order of the CERC in Petition No. 305/MP/2015 dated 29.01.2020 and for directions against the Respondents to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner
	11.	282/MP/2021 alongwith I.A.No.61/2022	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the

				outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(Interlocutory application moved by PTC to club the Petition with 141/MP/2022).
	12.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
	13.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	14.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
	15.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Energy Private Limited and PTC India Limited
	16.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	17.	182/MP/2023	CTUIL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
	18.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of 'Change in Law' event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax 500 MW) x upon the Project land along with carrying cost and interest on carrying cost.
	19.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	20.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on

				the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	21.	204/MP/2024 alongwith I.A.No.72/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022(Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
	22.	423/MP/2025	EPPL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking recovery of illegally deducted trading margin amounts from monthly tariff payments by PTC India Limited.
	23.	340/MP/2025	SECIL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 seeking issuance of direction(s) to the respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied by the petitioner to the respondent under the PSA dated 7.8.2018 and further directions to the respondent for signing a supplementary PSA incorporating developments regarding the sale of power by the Petitioner to Respondent.
	24.	548/MP/2025	SJVNGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 for payment towards the energy bills raised by the Petitioner on the basis of the scheduled energy to be certified at point D by Gujarat SLDC.
	25.	616/MP/2025 alongwith I.A.No.50/2025	SVVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application seeking Interim directions including stay on the revocation of 50.4 MW Connectivity).
	26.	369/MP/2025 alongwith IA No 94/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.09.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against .The respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018. (Interlocutory application for interim directions.)
	27.	430/MP/2025 along with IA No. 99/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project. (Interlocutory Application seeking direction(s) against the Respondents.

	28.	768/MP/2025 alongwith I.A.Nos.76 & 77/2025	AGEL	Petition under Section 79 of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the CERC (General Network Access) Regulations 2022 (and its subsequent amendments), inter-alia seeking for quashing/ setting aside of the letter dated 01.09.2025 issued by the Central Transmission Utility of India Limited (CTUIL) thereby revoking the connectivity of 1050 MW of the Petitioner under Regulation 11B(2) of the CERC (General Network Access) (Second Amendment) Regulations 2024, amongst other relief(s))(Interlocutory application for urgent listing and Interim reliefs).
	29.	769/MP/2025 alongwith I.A.Nos.78 & 79/2025	SRPL	Petition under Section 79 of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the CERC (General Network Access) Regulations 2022 (and its subsequent amendments), inter-alia seeking for quashing/ setting aside of the letter dated 01.09.2025 issued by the Central Transmission Utility of India Limited (CTUIL) thereby revoking the connectivity of 1250 MW of the Petitioner under Regulation 11B(2) of the CERC (General Network Access) (Second Amendment) Regulations 2024, amongst other relief(s)(Interlocutory application for urgent listing and Interim reliefs).
	30.	728/MP/2025 alongwith I.A.No.67/2025	G2EPL	Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA/PPA route (Interlocutory application for urgent listing and interim reliefs).
	31.	265/MP/2022 alongwith IA No. 63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes.(Interlocutory Application for seeking additional prayers.)
	32.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to Respondent No.1.
	33.	666/MP/2025 along with IA No.54/2025	SUCRL	Petition under Section 79 including Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.8(vii) and Regulations 11A and 11B read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2022, thereby seeking relaxation of application of timeline provided under Regulation 11(A), by allowing the Petitioner to submit the registered title deed of the land required for the capacity for which connectivity has been granted, within 12 months from the date of grant of Final Connectivity instead of within 18 months from the grant of in-principle connectivity (i.e. by 26.1.2026.) (Interlocutory application for urgent listing)
	34.	650/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Uri-II Power Station.
14.10.2025 Tuesday At 10.30 A.M. Coram: Chairperson Member (Tech)	35.	16/RP/2025 in 9/TT/2023 along with IA No. 96/2025 in 9/TT/2023	PGCIL	Review Petition under Section 94 (1) (f) of The Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 13.06.2025 passed by this Commission in Petition No. 09/TT/2023. (Interlocutory application for condonation of delay in filing the Review Petition) (On admission)

14.10.2025 Tuesday Public Hearing		3.00 PM	Public Hearing Through Virtual Mode	Hearing on Petition No. 10/SM/2025 (Suo Motu) Abolition of GST compensation Cess and Increase in the GST rate from 5% to 18% vide Ministry of Finance Notification No.9/2025-Central Tax (Rate) dated 17.9.2025 and Notification No.2/2025-Compensation Cess (Rate) dated 17.9.2025 respectively.
16.10.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	770/MP/2025 alongwith I.A.No.80/2025	VRPL	Petition under Section 79 of The Electricity Act 2003, Regulation 15 of CERC Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 seeking termination of the connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India Limited without any financial liability <i>(On admission)</i>
	2.	772/MP/2025	Greenko	Petition under Sections 66 and 79 of the Electricity Act, 2003 read-with Regulation 54, 55 and 56 of the CERC (Power Market) Regulations 2021 seeking enhancement of block-bid size up to 350 MW for Hydro Pumped Storage Plant in the Day-Ahead-Market (DAM) <i>(On admission)</i> .
	3.	840/MP/2025	RTL	Petition by Rajgarh Transmission Limited under Section 17 of the Electricity Act 2003 read with Article 7 of Part B of Debenture Trust Deed dated 03.06.2025 read with Article 15 of the Transmission Service Agreement dated 02.12.2021 for approval/ bringing on record the issuance of debentures (INR denominated, senior, rated, listed, unsecured and redeemable non-convertible) and appointment of Vardhman Trusteeship Pvt. Ltd. as the Debenture Trustee and creation of security in favour of the said Debenture Trustee. <i>(On admission)</i>
	4.	786/MP/2025 alongwith I.A.No.84/2025	JPL	Petition under Section 79 of the Electricity Act, 2003, seeking quashing of the illegal claim of Rs. 16,95,00,000/- raised by the Respondent No. 1/ TNPDCI vide demand notice dated 02.04.2025 towards payment of Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 23.08.2013 for being barred by limitation (Interlocutory application for interim reliefs) <i>(On admission)</i> .
	5.	850/MP/2025 alongwith IA Dy No.525/2025	RVSPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2) thereof. (Interlocutory application for urgent listing). <i>(On admission)</i> .
	6.	Diary No.519/2025	NTPCREL	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations <i>(On admission)</i> .
	7.	755/TL/2025	NERETL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to NER Expansion Transmission Limited.
	8.	756/AT/2025	NERETL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the

				transmission system to be implemented by NER Expansion Transmission Limited (a 100% wholly owned subsidiary of Resonia Limited - erstwhile Sterlite Grid 32 Limited).
	9.	735/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW ISTS-Connected Solar PV Power Projects Anywhere in India with Greenshoe Option of Additional Capacity upto 600 MW
	10.	774/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of tariff of 1200 MW Wind-Solar Hybrid Power Projects with Greenshoe option of additional capacity upto 600 MW connected to the inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	11.	722/AT/2025	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 420 MW RTC power from ISTS-connected Renewable Energy Power Projects (SECI-RTC-IV) and selected through competitive bidding process as per the guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.
	12.	678/TL/2025	WRNESTPTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of the transmission licence to WRNES Talegaon Power Transmission Limited.
	13.	688/TL/2025	BTL	Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Bhuj Transmission Limited to implement transmission project "Augmentation of transformation capacity" at Bhuj-II PS (GIS) & Provision of ICT Augmentation and Bus Reactor at Bhuj-II PS under "Regulated Tariff Mechanism" (RTM) Mode.
	14.	725/TL/2025	RRETL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Raghanesda RE Transmission Limited.
	15.	96/MP/2015	CPCL	Petition under Section 79(1)(c) & (f) and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the cancellation of LTA granted by the Respondent and encashment of bank guarantee.
	16.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018.

	17.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
	18.	36/MP/2024 along with IA No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).
	19.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023
	20.	809/MP/2025 alongwith I.A.No.85/2025 & 86//2025	AWPL	Petition under Section 79(1)(f) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking for quashing/ setting aside of the letter dated 03.09.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11B(1) of the CERC (General Network Access) (First Amendment) Regulations 2023(Interlocutory application for urgent listing and interim reliefs).
	21.	67/MP/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
	22.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs)(Part-heard).
	23.	425/MP/2024	PSPCL	Petition under Section 142 of the electricity act, 2003 against central transmission utility of India limited (CTUIL) for non-compliance of order dated 15.12.2022 passed in Petition No. 206/MP/2019.
	24.	315/MP/2025	NHPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of Transmission Deviation Charges on injection of infirm power from Parbati-II HEP 800 MW Project.
	25.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred

				towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	26.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
	27.	303/MP/2025 alongwith IA No. 53/2025	IL&FS TPCL	Petition under Section 79 of the Electricity Act, 2003, seeking quashing of the illegal claim of Rs. 129.60 Crores raised by the Respondent No. 1/ TNPDC vide demand notices dated 21.11.2024 towards Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 12.12.2013, being barred by limitation. (Interlocutory Application for interim reliefs).
	28.	321/MP/2025	SIL	Petition under section 79(f) of the Electricity act, 2003 seeking direct the respondent No.1 to pay an amount of Rs.19,05,31,515/- (Rupees Nineteen Crores Five lacs thirty-one Thousand five Hundred Fifteen Only) to the Petitioner.
	29	693/MP/2025 alongwith I.A.No.62/2025	FEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of time for submission of proof of ownership or lease rights under Regulation 11(A)(1) of the regulations (Interlocutory application for urgent listing and interim directions).
	30.	781/MP/2025	SIROPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.6.2023 without any financial implication due to frustration and impossibility arising from revocation of connectivity and inordinate delay in the project implementation due to respondents delays and defaults.
	31	648/GT/2025	NTPC	Petition for revision of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	32.	647/GT/2025	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2024 to 31.3.2029.
17.10.2025 Friday At 10.30 A.M. Miscellaneous Petitions	1.	810/MP/2025	IGESL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a direction to Central Transmission Utility of India Ltd (Respondent No.1) to return Rs. 12.5 Cr Construction Phase Bank Guarantee issued by the Petitioner in favour of the Respondent No. 1 for relinquishing the 250 MW capacity out of 500MW connectivity capacity granted at 220kv Bhuj PS (On admission).
	2.	850/MP/2025 alongwith I.A No.104/2025	RVSPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2) thereof. (Interlocutory application for urgent listing) (On admission).

	3.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (Part heard).
	4.	141/MP/2024 alongwith I.A.No.29/2024	IWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 27.08.2008 passed in Petition No. 60 of 2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008 ; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 27.08.2008 passed in Petition No. 60/2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008(Interlocutory application for seeking condonation of delay)
	5.	362/MP/2024	RRVPL	Petition under Section 79 of Electricity Act, 2003 for execution of the Order dated 09.05.2013 passed by this Commission in Petition no. 14/MP/2011 and initiation of proceeding/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the respondent for non-compliance of the Order dated 9.5.2013 in Petition No. 14/MP/2011.
	6.	337/MP/2025	PSRIPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada.
	7.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	8.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029.
	9.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited.
	10.	446/MP/2025	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Green RTM and High Price RTM on Petitioner's PRATYAY Platform.
	11.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.06.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal

	12.	727/MP/2025	RIV4BPTL	Petition under Section 17 (3) and (4) of the Electricity Act, 2003, seeking approval for the creation of security interest by way of mortgage, hypothecation, and other encumbrances over the movable and immovable assets, present and future, of the Petitioner, Rajasthan IV 4B Power Transmission Limited.
	13.	162/MP/2025	WRLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24.
	14.	163/MP/2025	POSOCO	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for control period 2019-24.
	15.	164/MP/2025	SRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for control period 2019-24.
	16.	165/MP/2025	ERLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24.
	17.	168/MP/2025	NRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC Fees and Charges for control period 2019-24.
	18.	173/MP/2025	NERLDC	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC Fees & Charges for the control period 2019-24.
	19.	66/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Power Purchase Agreement dated 01.04.2013, seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Change in Law invoices raised by the Petitioner.
	20.	203/MP/2023	PPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.09.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.09.2008 and applicable LPSC till the date of realization.
	21.	421/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.
	22.	220/MP/2022	MPPMCL	Petition under Section 79(1) & Section 94 of the Electricity Act, 2003 read with Regulations 74, 82, 111 & 112 of the CERC (Conduct of Business) Regulations, 1999 for considering unit and corresponding numerical value of water utilization for irrigation 'Q' from 'BM3' to

				'MAFT' and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October, 2017 & at EL 196.59 MW achieved on 5th November, 2019 in the tariff orders issued by the Commission from time to time
	23.	378/MP/2022	MPPMCL	Petition under Section 79(f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82, 111 & 112 of the CERC (Conduct of Business) Regulations, 1999 for considering unit and corresponding numerical value of water utilization for irrigation 'Q' from 'BM3' to 'MAFT' in the Tariff orders of Indira Sagar Hydro Electric Project from time to time, in accordance with the corrigendum dt. 29.3.2022 against the TEC to RCE issued by CEA
27.10.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	789/TL/2025	BITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Barmer I Transmission Limited to implement transmission project "Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250MW+50MW) RE power projects at 765/400/220kV Barmer-I PS" under "Regulated Tariff Mechanism" (RTM) Mode.
	2.	778/TD/2025	EPSPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	3.	780/TD/2025	AGEPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an interstate trading license.
	4.	169/MP/2022 alongwith I.A.No.39/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited (Interlocutory application for interim directions and urgent listing).
	5.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
	6.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.
	7.	411/MP/2024	RRWTL	Petition under section 17(3), read with Section 79 (1) I, of the Electricity Act, 2003 seeking approval of this Commission for sale of the spare capacity of optical ground wires (OPGW) owned by the Petitioners, grant of right of way on the transmission lines owned by the Petitioners for operation of such transferred OPGW to successful bidder and for installation and operation of additional OPGW, by successful bidder, at its own risk, read ward and expense(<i>On maintainability</i>).
	8.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.

	9.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.
	10.	308/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 01.01.2024 of MOEF&CC is a change in law event in terms of Article 10 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013, executed with Tamil Nadu Generation and Distribution Company Limited, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event
	11.	334/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the Power Supply Agreement dated 26.12.2014 executed with Kerela State Electricity Board, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event.
	12.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.01.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.
	13.	673/MP/2025	SPPL	Petition seeking regulatory compliance by issuing direction to National Load Dispatch Centre, the Central Agency under Regulation-17 of the CERC (Terms and Condition for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 to allowing the Petitioner to trade Renewable Energy Certificate issued to the Petitioner against self-consumption of electricity at its co-generation facilities.
	14.	547/MP/2025	NRLDC	Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues.
	15.	302/MP/2025	KSEB	Petition regarding Non-Implementation of Waiver of Inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers Under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its Amendments (on maintainability).
	16.	429/MP/2025	HRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the

				Petitioner to construct the dedicated transmission infrastructure.
	17.	233/MP/2025	SKRPL	Petition under Sections 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.1.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation for Change in Law events.
	18.	159/MP/2025	TNTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 11.11.2020, related to construction of Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II - Part A.
	19.	649/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Bokaro-A Thermal Power Station, Unit -1 (500 MW) for the period from 1.4.2024 to 31.3.2029.
	20.	53/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Bokaro-A Thermal Power Station, Unit - 1 (500 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	367/GT/2024	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000MW) in compliance of Revised Emission Standards.
28.10.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	322/TL/2024	NREGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of the transmission licence to NERGS-I Power Transmission Limited
	2.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	3.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	4.	239/MP/2021	GTTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
	5.	111/MP/2021 alongwith I.A.No.38/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS(Interlocutory application for interim directions).
	6.	282/MP/2023 alongwith I.A.No.59/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 06.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 07.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power

				Purchase Agreement dated 07.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event(Interlocutory application for deletion the name of Respondent No.6&7.
7.	550/MP/2025	ARP4PL		Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
8.	366/MP/2025	DVC		Petition under Section 28(4) of the Electricity Act, 2003 read with Regulation 10 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of the fees and charges to be recovered by DVC LDC for the control period FY 2024-29
9.	854/MP/2025	NREL		Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations.
10.	291/GT/2014	NTPC		Petition for approval of tariff of Rihand STPS Stage-I (2x500 MW) for the period from 1.4.2014 to 31.3.2019
11.	292/GT/2014	NTPC		Petition for approval of tariff of Ramagundam STPS Station Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019
12.	316/GT/2014	NTPC		Petition for determination of tariff for Farakka STPS, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019
13.	319/GT/2014	NTPC		Petition for approval of tariff of Feroze Gandhi Unchahar TPS, Stage- I (420 MW) for the period from 1.4.2014 to 31.3.2019
14.	323/GT/2014	NTPC		Petition for determination of tariff for Korba STPS, Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019.
15.	338/GT/2014	NTPC		Petition for determination of tariff of Vindhyachal STPS, Stage-I (6 x 210 MW) for the period from 1.4.2014 to 31.3.2019.
16.	629/GT/2025	NTPC		Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of tariff of Ramagundam Super Thermal power Station Stage-III (500 MW) for the period from 01.04.2024 to 31.03.2029
17.	627/GT/2025	NTPC		Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for revision of tariff of Ramagundam Super Thermal Power Station Stage-III (500MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
18	459/GT/2025	NTPC		Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter III of the Central

				Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	19.	171/GT/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 01.04.2024 to 31.03.2029
	20.	44/GT/2025	TPL	Petition for truing up of tariff of DGEN 1200 MW Mega Power Plant (DGEN) 1.4.2019 to 31.3.2024.
	21.	440/GT/2024	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Mega Power Plant, for the period from 1.4.2019 to 31.3.2024.
	22.	516/GT/2024	TPL	Petition for truing up of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN 40) from 1.4.2019 to 31.3.2024.
30.10.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	845/MP/2025	APNRL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period. <i>(On admission)</i>
	2.	869/MP/2025 alongwith I.A.No.107/2025	NSPPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended), inter alia, seeking quashing/ setting aside of the letter dated 3.9.2025 issued by Central Transmission Utility of India Limited revoking the Connectivity of 93 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application seeking ex-parte ad-interim reliefs) <i>(On admission)</i> .
	3.	849/TD/2025	EEPTPL	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15 (1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category IV.
	4.	716/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Gadag-II PS from 31.12.2025 till 8.4.2027.
	5.	717/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Koppal-II PS from 31.12.2025 till 5.3.2027.
	6.	721/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Gadag-II PS from 31.12.2025 till 23.6.2027.
	7.	726/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of

				Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Koppal-II PS from 27.12.2025 till 16.5.2027.
	8.	695/MP/2025	VGEP	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
	9.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 r/w Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
	10.	727/MP/2025 alongwith I.A.No.555/2025	RIV4BPTL	Petition under Section 17 (3) and (4) of the Electricity Act, 2003, seeking approval for the creation of security interest by way of mortgage, hypothecation, and other encumbrances over the movable and immovable assets, present and future, of the Petitioner, Rajasthan IV 4B Power Transmission Limited (Interlocutory application for amendments of the Petition).
	11.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	12.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	13.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	14.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	15.	432/MP/2019 (with IA No.82/2023)	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
	16.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL
	17.	105/MP/2023	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on

				delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
	18.	249/MP/2024	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking damages as per the Power Sale Agreement dated 17.07.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.03.2024 in I.A. No. 83 of 2024 in Appeal No. 29 of 2024 passed by of Hon'ble Appellate Tribunal For Electricity.
	19.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the MUST RUN status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
	20.	814/MP/2025	WFEPL	Petition Under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension of Connectivity start date and corresponding milestones (Including Financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	21.	815/MP/2025	WNPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking extension of connectivity start date and corresponding milestones (including financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	22.	739/MP/2025	MPPMCL	Petition for seeking approval of tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS Connected Pump Storage Plant/s through Competitive Bidding.
Coram: Chairperson Member (Tech.)	23.	12/RP/2025	PGCIL	Petition seeking review of the Order dated 1.5.2025 in Petition No. 132/TT/2023(On admission).
30.10.2025 Thursday At .3.00 P.M. Coram: Member (Tech) Member (Law) (Through online video- conference)	1.	197/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset for Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region.
	2.	268/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station in Western Region.
	3.	269/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhychal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station under "Sub-station Extensions for Transmission System associated with Vindhychal-V Project of NTPC (Part-B) in the Western Region".

	4.	270/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area Part-B in Eastern, Western and Southern Region.
	5.	329/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 765 kV line bays at Raigarh (Tamnar) powergrid Pooling Station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh Powergrid Pooling Station (For Termination of Dharamajaygarh PS section B Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool in Western Region.
	6.	597/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV S/C line-2 Ramagundam-Hyderabad in Southern Region and Asset-II: Bhadravati (Chandrapur) HVDC back-to-back station (2x500 MW) between Western Region and Southern Region associated with Chandrapur HVDC back-to-back project (2x500 MW).
	7.	474/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme VII (ERSS-VII) in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	8.	16/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1 in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	9.	151/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	10.	190/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Baharampur (POWERGRID) Bheramara (BANGLADESH) 02ND 400 kV D/C transmission line (INDIAN PORTION) in Eastern Region.
	11.	387/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under POWERGRID works

				associated with Eastern Region Strengthening Scheme XVIII in Eastern Region.
	12.	267/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under "WRSS IX Transmission Scheme in Western Region.
	13.	589/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	14.	587/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Supplementary Transmission System associated with DVC & Maithon Right Bank Project in Eastern and Northern Regions under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	15.	516/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 400 kV D/C Kakrapar APP-Navsari Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Vapi Sub-station in the Western region
	16.	527/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-VII in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	17.	497/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined asset of Transmission System associated with Meja TPS in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	18.	427/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined asset for 765kV System for Central Part of Northern Grid Part-I in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory

				Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	19.	406/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Transmission Network Expansion in Gujarat to increase its ATC from ISTS (Part A) in western region.
	20.	559/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under Augmentation of Transformation capacity at existing Hiriyyur and Kochi Sub-stations in Southern Region in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	21.	491/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Scheme to control fault level at Wardha Substation in Western Region
	22.	498/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Nabinagar-II TPS (3X660 MW) in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	23.	484/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for transmission asset under Transmission system for controlling high Short Circuit Current level at 400kV Thiruvalem S/s in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	24.	520/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 01 no. of 230 KV line Bay at Tuticorin-II GIS PS under Implementation of 1 no. of 230 KV Bay at Tuticorin-II GIS PS in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	25.	593/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XXIV in the Southern Region in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation

				15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	26.	517/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for NLC-Karaikal 230 kV D/C Line (through LILO of the 230 kV Neyveli-Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C line in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	27.	598/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for Extension of Kudankulam APP-Tirunelveli 400kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays and equipments at Tuticorin Pooling Station under Connectivity for Kudankulam 3&4 (2X1000MW) with ISTS in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	28.	483/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in the Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	29.	609/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Spare 765/400 kV Transformers for Northern Region" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	30.	404/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kishenganga HEP in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission

				(Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	31.	560/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal-Part-A2 under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	32.	534/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: Augmentation of 500 MVA 400/220 kV ICT at Wardha Sub-station; Asset-2: Augmentation of 500 MVA 400/220 kV ICT at Seoni Sub-station; Asset-3: Augmentation of 500 MVA 400/220 kV ICT at Morena Sub-station and Asset-4: Conversion of 50 MVA fixed line reactor at Bina (PG) end of Sagar (MP)-Bina (PG) 400 kV line into switchable line reactor under Western Region System Strengthening Scheme-WRSS XXIII.

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

29.10.2025